

Bills and Resolutions
will never happen. Let us not live in a fool's paradise. You may read the Gita or the Bible to them, but they are not going to come together.

If you want a viable, economic automobile industry the only way is to nationalise it, and then we can think of producing a cheaper or small or better car and go forward with better utility models. That is the only choice before Government.

Therefore, the question, the test, is whether this Government which has been returned to power through the money of Premier Automobiles—written in their own balance-sheet, lakhs paid to the Congress fund—this Government which has been returned to power with the money of Premier Automobiles, with the money of Birlas, whether this Government which has made use of them for election purposes, can have the courage of placing national interests above party or capitalist interests. That is the choice. Let the Government take up this challenge and in their reply assure us that the Government can be bigger than big business in India.

Mr. Speaker: This will come up next time when a day will be fixed. Now we take up non-official business.

14.38 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SECOND REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1964."

Mr. Speaker: The question is:

"That this House agrees with

the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1964."

The motion was adopted.

14.38½ hrs.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of Section 302)

Maharajkumar Vijaya Ananda (Visakhapatnam): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Speaker: The Question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Maharajkumar Vijaya Ananda: I introduce the Bill.

14.38½ hrs.

NATIONAL RIFLE TRAINING SCHEME BILL*

Maharajkumar Vijaya Ananda (Visakhapatnam): I beg to move for leave to introduce a Bill to provide for compulsory training in rifle-shooting to all able-bodied citizens between the ages of twenty and thirty years.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for compulsory training in rifle-shooting to all able-bodied citizens between the ages of twenty and thirty years."

The motion was adopted.

Maharajkumar Vijaya Ananda: I introduce the Bill.